

MP 2601/94
M 0 A 953/94

8.11.94 Hon. Mr. Justice B.C. Saksena, V.C
Hon. Mr. S. Das Gupta, A.M.

Through this misc. application the applicants have indicated that they are poor class IV daily wagers and are not in a position to file detailed amendment application as has been filed by the colleagues in O.A. 1336/93. The applicants of this O.A. therefore seek permission to adopt facts mentioned in paragraph 3 of the amendment application made in O.A. 1336/93 and the said facts may be read as part of the present O.A. No doubt this Tribunal is not hampered by any procedural rules; it can ^{but} lay down its own procedure ^{if granted}. The prayer in this application will lead to a very strange procedure and therefore we do not think it proper to grant the same. This O.A and also the other OAs concerning similar facts and reliefs in O.A. 1336/93 are being heard together and O.A 1336/93 can be taken to be the leading case for the purposes of a common judgment which may be pronounced disposing of the other connected matters. It is not necessary to state that on the basis of the facts indicated in the amendment application filed in O.A 1336/93 will give rise to certain legal propositions. On the basis of the pleadings already made by the parties in each of the other O.As if we feel satisfied that the applicants of the other O.As are similarly circumstanced as the applicants of the O.A 1336/93, there will be no difficult in adjudicating their rights in the light of the legal principles and propositions which we may find as arising while deciding the leading O.A. The O.A be put up tomorrow.

With these observations the application is
"rejected. C - B.C.
A.M. " V.C

OK 953/94

9-11-94

Hon'ble Mr Justice B.C. Saksena - VC
Hon'ble Mr S. Dasgupta - AM

Advocates have reserved Not
to work today. Adjourned to
29-11-1994 for hearing

B.C.
Saksena

OR

Pleadings are complete.

Misc. Appl. No 9702/942

Kept on records.

Final
28/11/94

28.11.94

Hon. Mr Justice B.C. Saksena - VC

Hon. Mr S. Das Gupta - AM

Record counsels for the parties.

Judgement - reserved.

W.L.
AM

B.C.
VC

AM

OR Judgement pronounced separately
contained in Amt 1336/93.

B.C.
W.L.